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प्रश्न सं. [क. 1092]

[19/2/2026]

OFFICE OF THE EXECUTIVE ENGINEER WATER RESOURCES DIVISION KATNI

Letter No. - 1455/SAC/2023-24

Dated 28/01/2026

प्रारूप - 6

कार्यालय प्रमुख अभियंता,

पत्र क्र. 4214/61/2010

दिनांक 06.10.2010

REGISTERED POST A.D.

To

M/s Arjun Singh Contractor & Supplier
Post- Gadchapa, Tehsil- Manikpur
Dist.- Chitrakoot (U.P.)
Mobile No.- 6386077795,7379726112

Sub: - Construction of Sihudi Tank & Canal under Turn key basis in block- Bahoriband, Dist Katni.

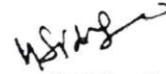
- Ref.: - 1. Agreement No. 01/DL/2020-21, Dated 07.07.2020
2. Work order No. 1455/SAC/2023-24, Katni Dated 07.07.2020
3. Office Memo No. 1013/SAC/2024-25, Katni Dated 29.04.2024
4. O/o Chief engineer Seoni Memo No. 78/W/SA/T-2/2016, Seoni Dated 31.12.2025

WHEREAS under clause 27.2 and 27.3 of the aforesaid agreement the Engineer-in-charge shall have powers to take action under in the event of delay or suspension in the execution of the aforesaid work by the contractor so that in the opinion of the Engineer-in-charge (Which shall be final and binding), the contractor will be unable to secure completion of the work by the extended date of completion, whereas you have suspended the execution of the aforesaid work since last 24 months and as per the opinion of the undersigned, the Engineer-in-charge (Which is final and binding), you have already failed to complete the work by the extended date of completion and, whereas you were served with a show-cause notice in this regard under this office No 1013/SAC/2024-25, Katni Dated 29.04.2024.

I Viquar Ahamed Siddiqui Executive Engineer, the Engineer-in-charge for the aforesaid work under the aforesaid agreement, for and on behalf of the Governor of Madhya Pradesh, As per Ref No. 4 CE Order dated 31-12-2025 permission granted for terminate of the agreement hereby rescind the contract as aforesaid and take out such part of the work out of your hand, as remains unexecuted, for giving it to another contractor to complete the same. Any expenses which may be incurred in excess of the sum which would have been paid to you if the whole work had been executed by you in terms of the agreement (the amount of excess certified in writing by the Engineer-in-charge shall be final and conclusive) shall be borne and paid by you on demand or may be deducted from any money due to you by the Government under this contract or any other contract whatsoever or from security deposit or the proceeds of sales thereof or a sufficient part thereof, as the case may be, without prejudice to the right of the Government to realize said excess amount by suit or otherwise. If the work is carried out at lower rates, you shall not be entitled for any refund on this account. Saving if any, shall go to the Government.

You are also Hereby served with notice to the effect that the work executed by you will be measured up on 25-02-2026 for which you are asked to attend for joint measurement failing which the work will be measured by the department unilaterally in your absence and result of measurement will be final and will be binding on you.

This is without prejudice to Government's right to take action under any other clauses or sub-clauses of the agreement and to realize Government dues and losses and damages whatsoever under such clauses or sub-clauses of the agreement.



(V.A.Siddiqui)

Executive Engineer

Water Resources Division

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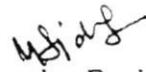
For and on behalf of the

Governor of Madhya Pradesh

Katni Dated - 28/01/2026

Encl. No./140/A/SAC/2025-26

1. Chief Engineer, Wain Ganga Basin, Water Resources Department, Seoni for in compliance of your order dated 31-12-2025
2. Superintending Engineer, Water Resources Circle, Jabalpur for kind information please.
3. Sub Divisional Officer, Water Resources Sub Division Bahoriband for information please arrange to record final measurement on 25-02-2026.
4. SAC Division office for necessary action.



Executive Engineer

Water Resources Division

Katni, Disst Katni